CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 415/MP/2026

Subject	:	Petition under Regulation 65(7) & (8) of the CERC (Terms and Conditions of Tariff) Regulations, 2024 and its amendments from time to time for recovery of unrecovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2023-24 in respect of Rampur Hydro Power Station (RHPS).
Petitioner	:	SJVN Limited
Respondent(s)	:	PSPCL and 17 others
Date of hearing	:	**8.9.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anushree Bardhan, Advocate, SJVN Shri Harsh Jain, Advocate, SJVN Shri Nishant Thakur, SJVN Shri Naveen Yadav, SJVN

Record of Proceedings

The matter was called out for hearing in virtual mode.

2. During the hearing, '*on admission*', the learned counsel for the Petitioner submitted that the present Petition has been filed seeking recovery of unrecovered energy charges arising on account of shortfall in energy generation during FY 2023-24 due to reasons beyond the control of the generating station, in respect of RHPS.

3. The Commission, after hearing the learned counsel for the Petitioner, directed as under:

a) Admit and issue notice to the Respondents;

b) The Petitioner to furnish the following additional information, after serving a copy to the Respondents, on or before **5.10.2026**:

i. Supporting documents, including third-party certification from agencies such as CWC/CEA, to establish the lower inflow during the relevant period;

ii. Detailed calculations of the Design Energy approved by the CEA, in MS Excel format;

iii. *The methodology adopted for calculating the daily maximum possible generation for the period FY 2023-24, as relied upon by the Petitioner, along with the calculations in MS Excel format;*

iv. *Detailed correlation of inflows with reservoir levels to substantiate the computation of the claimed shortfall in energy generation;*

v. *Reason-wise breakup of the claimed shortfall, along with supporting documents and detailed calculations;*

vi. *Justifications & reasons for claiming additional shortfall of 1.18 MW due to difference between actual auxiliary consumption and as per DSM account (MU);*

vii. *Clarification for the difference in FEHS submitted in the petitions against the normative value calculated on ex-bus saleable energy.*

c) The Respondents shall file their consolidated reply, on or before **30.10.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **15.11.2026**.

4. The Petition shall be listed for hearing on **8.12.2026**.

By order of the Commission

Sd/-
(T. D. Pant)
Joint Chief (Law)